

(2021) 10 ITAT CK 0029

Income Tax Appellate Tribunal (Delhi ?SMC? Bench)

Case No: Income Tax Appeal No. 4502, 4503/Del/2014

Rahul Seth

APPELLANT

Vs

ACIT

RESPONDENT

Date of Decision: Oct. 6, 2021

Acts Referred:

Income Tax Act, 1961 â€” Section 132, 132A, 143(1), 143(2), 143(3), 153A, 153A(1), 254

Citation: (2021) 10 ITAT CK 0029

Hon'ble Judges: Anil Chaturvedi, (AM)

Bench: Single Bench

Final Decision: Allowed

Judgement